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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

BENCH-II

CP (IB) No. 1178/KB/2018
CA(IB)No.886/KB/2018

Present: Hon'ble Member, Shri M.B. Gosavi (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 8th OCTOBER, 2018, 10:30 A.M

Name of the Company	JM Financial Asset Reconstruction Co. Ltd. -Vs- M/s. Aditi Health Oils Pvt. Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Vikram Wadehra
2. Vidushi Chokhani
3. Soumava Ghosh

} Financial
Creditors

Shri.
8/10/18

1. Manju Bhutera
2. Ajit Keshari

} Corporate Debtors

Axaxian,
08/10/2018

101. 08-10-2018 - CP(IB) No. 1178/KB/2018 – JM Financial Asset Reconstruction Co. Ltd. Vs. M/s. Aditi Health Oils Pvt. Ltd.

ORDER

The Ld. Counsel for the Financial Creditor appeared.

The Ld. Counsel for the Corporate Debtor also appeared. She seeks time to file the Vakalatnama. It is to be filed within a week along with the board resolution.

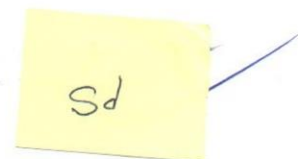
In the meantime, the Financial Creditor filed the Application CA(IB) No. 886/KB/2018 for carrying out certain corrections without prejudice to the rights of the Corporate Debtor to deal with those corrections on merit.

This Application is allowed. The main Petition be corrected and copy of the corrected Petition to be served on the Corporate Debtor within seven days.

The corporate Debtor to file the affidavit-in-reply within two weeks thereafter by serving copy of the same to the Financial Creditor and the Financial Creditor to file the rejoinder, if any, within seven days thereafter.

The CA(IB) No. 886/KB/2018 is disposed of.

The matter to come up for further consideration on 13-11-2018.



(Madan B Gosavi)
Member(Judicial)